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F: RPCB/ROJP(C)/NGT-OA-88-2026/ 1508

Date: 16/07/2026

The Registrar,
Hon'ble NGT,
Central Zone Bench,
Bhopal.
E-mail: ngtczbbho-mp@gov.in,

Subject: -Report of Joint Committee Constituted in O.A. No. 88/2026 (CZ) in the matter of 'Sneha Chaturvedi V/s State of Rajasthan & Ors'.

Reference: Hon'ble NGT order dated 15.04.2026.

Sir,

With reference to above subject matter, please find enclosed Report of Joint Committee Constituted in O.A. No. 88/2026 (CZ) in the matter of Sneha Chaturvedi V/s State of Rajasthan & Ors., for kind perusal please.

Yours Sincerely

(Vivek Goel)

Nodal Officer Cum
Regional Officer

Encl:- As above

Joint Committee Report

In the Matter of

**Original Application No. 88/2026
‘Sneha Chaturvedi V/s State of Rajasthan & Ors.’**

**Hon’ble National Green Tribunal, Central Bench
Bhopal Order dated 15.04.2026**

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Report of the Joint Committee in the O.A. No. 88 of 2026 in the matter of “Sneha Chaturvedi V/s State of Rajasthan & Ors.” before the Hon’ble National Green Tribunal, Central Zonal Bench, Bhopal.

1. Background:

Hon’ble National Green Tribunal, Central Zonal Bench, Bhopal vide order dated 15.04.2026 in O.A. No. 88 of 2026 “*Sneha Chaturvedi V/s State of Rajasthan & Ors*” constituted a Joint Committee comprising of

- i. One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
- ii. One representative from the Local Self Government Department (Rajasthan)
- iii. One representative nominated by the Director, Central Pollution Control Board

In the said order Hon’ble tribunal directed to the Committee to examine the matter and take effective steps for enforcement of the Solid Waste Management Rules notified in 2026 and take remedial measures and submit the factual and action taken report within six weeks. Further, in the above said Order Hon’ble NGT appointed State Pollution Control Board as nodal agency for coordination and logistic support. A copy of the order dated 15.04.2026 of Hon’ble NGT is enclosed as **Annexure-01**.

2. Constitution of Joint Committee:

In pursuance of Order dated 15.04.2026 of Hon’ble NGT, Bhopal and the nominations received from the organizations concerned, a Joint Committee has been constituted comprising of the following members:

- i. Shri Vivek Goel, Regional Officer, Regional Office Jaipur City, Rajasthan State Pollution Control Board.
- ii. Smt. Pratibha, Executive Engineer, Directorate of Local Bodies, Govt. of Rajasthan.
- iii. Shri. Rupendra Kumar, Scientist-B, Central Pollution Control Board, Regional Directorate (Central), Bhopal.

3. Brief about the case:

- The Original Application (hereinafter referred as O.A.) raises concern about the non-compliance of Solid Waste Management Rules, 2026 effective from on 1st April 2026.
- Further, as per O.A. Government of India has launched Swachh Bharat Abiyan with the objective that the waste generated in urbans area of the country are managed properly and efficiently by the Urban Local Bodies (hereinafter referred as ULBs)

and in furtherance of the Solid Waste Management Handling Rules, 2000 it was replaced by the Solid Waste Management Rules, 2016 and further modified with certain modification by implementing the Solid Waste Management Rules, 2026 (hereinafter referred as SWM Rules, 2026). However, institutions and commercial establishments generating solid waste 100 kg per day or more, or having a floor area of 20,000 m² or more, or water consumption of 40,000 litres per day or more, qualify as Bulk Waste Generators (BWGs) under the SWM Rules, 2026. These entities are responsible for the segregation, processing, and environmentally sound management of the solid waste generated by them. However, compliance with these obligations is not being practiced effectively by the bulk waste generators (hereinafter referred as BWGs).

4. Directions to the Joint Committee:

The Hon'ble NGT's Order dated 15.04.2026 in the above matter has directed to the committee to examine the matter and take effective steps for enforcement of the Solid Waste Management Rules, 2026 and take remedial measures and submit the factual and action taken report within six weeks.

5. Meeting and site visit of the Joint Committee

In compliance of order dated 15.04.2026 passed by the Hon'ble NGT (CZ), Bhopal in O.A. No. 88/2026 (CZ), titled Sneha Chaturvedi V/s State of Rajasthan & Ors., a meeting of the Joint Committee members was held on 22.06.2026 to discuss and deliberate about the issue raised in the O.A.

In this meeting, it was decided to visit the institutions and commercial establishments mentioned in the O.A. to check the status of current practices adopted, compliance/non-compliance, steps taken for effective implementation of the SWM Rules, 2026. It was also decided to suggest the institutions and commercial establishments to take necessary steps to implement SWM Rules, 2026.

Further, site visit of the Joint Committee was carried out from 22.06.2026 to 25.06.2026, during which the committee inspected the individual institutions / commercial complexes / hotels / hospitals to check the status and compliance of generation, collection, transportation and processing of solid waste. It was also assessed the steps taken by the individuals to implement the SWM Rules, 2026. The committee also visited the Garbage Vulnerable Points (GVPs) and littering hotspots across the Jaipur city.

Based on the deliberations held during visit, observations made during inspections of and documents made available to the Committee, the following observations are made:

Details of the Institutions / Hotels / Hospitals / Commercial complexes visited by the Joint Committee as per Hon'ble NGT Order

S. No.	Name & Address of the institution	Category	Daily Waste Generation (kg/day)	Wet Waste (kg/day)	Dry Waste (kg/day)	Wet waste Processing Facility	Remarks
1.	Mahatma Gandhi Hospital, RIICO Institutional Area, Sitapura, Tonk Road, Jaipur	Hospital	196	136	60	Organic Waste Composting machine (300 kg/batch)	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house - Hospital has constituted a committee for implementation of SWM Rules, 2026.
2.	Marriott Hotel Ashram Marg, Near Jawahar Circle, Tonk Road, Jaipur	Hotel	123	38	85	Organic Waste Composting machine (500 kg/batch)	- Separate bins for 4 stream segregation are provided at processing area. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house
3.	Radisson Blu, 5-6 Airport Plaza, Tonk Road, Durgapura, Jaipur	Hotel	70	40	30	Organic Waste Composting machine (500 kg/batch)	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house
4.	The Lalit, 2B & 2C, Jagatpura Road, Near Jawahar Circle, Opp. Malviya Nagar Sector-7, Jaipur	Hotel	106	76	30	Organic Waste Composting machine (60kg/ batch)	- Separate bins for 4 stream segregation are provided at waste storage area. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house and at Jantar Mantar
5.	Hyatt Regency ISKCON Road, Mansarovar, Jaipur	Hotel	2171	1436	735	Organic Waste Composting machine	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection

						(250 kg/ batch)	agency i.e. Trashonomy.
6.	ITC Rajputana Gopalbari, Jaipur	Hotel	698	553	145	Organic Waste Composting machine (300 kg/ batch)	• Manure produced from composting is used in-house • Separate bins for 4 stream segregation are provided at processing area. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy. • Manure produced from composting is used in-house
7.	Radisson City Centre, Khasa Kothi Circle, M.I. Road, Gopalbari, Jaipur	Hotel	No record of total and dry waste is maintained.	120	No record of total and dry waste is maintain ed.	Organic Waste Composting machine (120 kg/ batch)	• Separate bins for 4 stream segregation are provided at waste processing area. • Logbook was being maintained regarding quantity of wet waste generated, collected, processed and not maintaining record of dry waste generation. • Dry waste was handed over to authorized collection agency i.e. Trashonomy. • Manure produced from composting is used in-house.
8.	Holiday Inn City Centre, Commercial Plot No. 1, Sardar Patel Marg, Shivaji Nagar, Jaipur	Hotel	150	110	40	Organic Waste Composting machine (250kg/ batch)	• Only 3 bins for waste segregation are provided at processing area, however mixed waste dumped in the bins. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy. • Manure produced from composting is used in-house
9.	Manipal Hospital, Sector 5, Vidhyadhar Nagar, Main Sikar Road, Jaipur	Hospital	83	46	38	Organic Waste Composting machine (kg/ batch)	• Separate bins for 4 stream segregation are provided. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy. • Manure produced from composting is used in-house
10.	Santokba Durlabhji Memorial Hospital (SDMH) VRV6+FRM, Near, Bhawani Singh Rd, Rambagh, Jaipur	Hospital	1310	374	935	Organic Waste Composting machine (300 kg/ batch)	• Separate bins for 4 stream segregation are provided at waste processing area. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy. • Manure produced from composting is used in-house

11.	Sawai Mansingh Stadium VRV3+H8, Janpath, Jaipur Nagar Nigam, Lalkothi, Jaipur	Institution / Commercial Complex	• Municipal solid waste generated from the Sawai Mansingh Stadium is collected daily by the Nagar Nigam. • The Municipal solid waste generated during the events is managed by the event organiser. • Poor record maintenance regarding the quantity of municipal solid waste generated, collected, and transported from the premises.				
12.	Rajasthan Royals Fulcrum, B Wing, 103-104, Hiranandani Business Park, Sahar Airport Road, Andheri East, Mumbai.	Institution / Commercial Complex	-NA-				
13.	Sawai Man Singh Hospital (SMS) Jawahar Lal Nehru Marg, Ashok Nagar, Jaipur	Hospital	• Municipal solid waste generated from the SMS Hospital and Trauma Centre is collected daily by the Nagar Nigam. • Inadequate segregation of solid waste into wet and dry categories at the source of generation. However, Bio-medical waste was being segregated at the source. • Poor record maintenance regarding the quantity of municipal solid waste generated, collected, and transported from the hospital premises.				
14.	Trauma Centre SMS Hospital 11, Sawai Mansingh Rd, Ashok Nagar, Jaipur						
15.	World Trade Park Mall, Jawahar Lal Nehru Marg, Malviya Nagar, Jaipur	Commercial Complex	440	50	390	Organic Waste Composting machine (250 kg/ batch)	• Separate bins for 4 stream segregation are provided. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy • Manure produced from composting is used in-house
16.	Hilton Hotel, 42, Geejgarh House, Hawa Sadak, Civil Lines, Jaipur	Hotel	267	65	202	Organic Waste Composting machine (125 kg/ batch)	• Separate bins for 4 stream segregation are provided at waste processing area. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy • Manure produced from composting is used in-house
17.	Rambagh Palace Bhawani Singh Road, Rambagh, Jaipur.	Hotel	480	375	105	Organic Waste Composting machine (500 kg/ batch)	• Separate bins for 4 stream segregation are provided at waste processing area. • Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. • Dry waste was handed over to authorized collection agency i.e. Trashonomy. • Manure produced from composting is used in-house • Hotel has registered as BWG on online centralised portal.

18.	Novotel Jaipur Convention Centre, NH 12, Tonk Rd, Sitapura Industrial Area, Sitapura, Jaipur	Hotel	531	284	247	Organic Waste Composting machine (200 kg/batch)	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house
19.	Clarks Amer Hotel Jawahar Lal Nehru Marg, Lal Bahadur Nagar, Chandrakala Colony, Durgapura, Jaipur	Hotel	140	100	40	Organic Waste Composting machine (250 kg/batch)	- Separate bins for 4 stream segregation are provided at waste storage area. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house
20.	Fortis Escorts Hospital Jaipur 003 Jawahar Lal Nehru Marg, Sector 5, Malviya Nagar, Jaipur	Hospital	50	48	2	Organic Waste Composting machine (250 kg/batch)	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house - Littering of solid waste was observed inside premises.
21.	HCG Cancer Hospital, Shipra Path, Mansarovar Sector 5, Mansarovar, Jaipur	Hospital	- Municipal solid waste generated from the HCG Cancer Hospital is collected daily by the Nagar Nigam. - No system has been established for segregation of municipal solid waste into wet and dry fractions at the source of generation. - No records are maintained regarding the quantity of municipal solid waste generated, collected, and transported from the hospital premises. - Hospital has made an agreement with Trashonomy for disposal of dry waste.				
22.	Choki Dhani Resort, 12 Miles Tonk Road, Sitapura, Vatika, Jaipur	Hotel	No logbook was being maintained.			Procurement process of Organic Waste Composting Machine is under progress	- Bins for only dry & wet waste are provided. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Wet and horticulture waste is collected by Nagar Nigam.
23.	Eternal Multi-speciality Hospital 3A, Jagatpura Rd, Chainpura, Malviya Nagar, Jaipur	Hospital	8	4.5	3.5	Organic Waste Composting machine	- Separate bins for 4 stream segregation are provided at waste storage area. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection

						(100 kg/ batch)	agency i.e. Trashonomy
24.	Fairfield by Marriott Haldighati Gate, Sector 8/B, Tonk Rd, opposite Pratap Plaza, Sector 8, Pratap Nagar, Jaipur	Hotel	135	33	101 (1 Kg Sanitary & Special care waste)	Organic Waste Composting machine (50 kg/ batch)	- Manure produced from composting is used in-house - Separate bins for 4 stream segregation are provided at waste storage area; however, no source segregation was adopted. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used by the owner
25.	Fairfield by Marriott, A 28/C/3, Sawai Jai Singh Highway, Kanti Nagar, Bani Park, Jaipur	Hotel	101	71	29 (1 Kg Sanitary & Special care waste)	Organic Waste Composting machine (250 kg/ batch)	- Separate bins for 4 stream segregation are provided. - No proper segregation of waste. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used by owner
26.	Ramada by Wyndham Govind Marg, Raja Park, Jaipur	Hotel	49.5	28	21.5	Organic Waste Composting machine (100 kg/ batch)	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste was handed over to authorized collection agency i.e. Trashonomy - Manure produced from composting is used in-house
27.	Westside Mall Westside, Golcha Group, Plot No. D-14, D-15, D-16 & D-17, Hanuman Nagar, D-Block, Vaishali Marg, Vaishali Nagar, Jaipur	Commercial Complex	Regular 6-7 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected and handed over. - Plastic waste generated from packaging is sent to authorized recycler at central level. - Cartons are sent to authorized vendor
28.	Westside Mall Westside-68/5, Pratap Nagar, Jaipur	Commercial Complex	Regular 2-3 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- Only single bin system for daily waste collection. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Plastic waste generated from packaging is sent to authorized recycler at central level. - Cartons are sent to authorized vendor - No weighing system
29.	Westside Mall Signature Elite, Singh Circle, Jai Signature Elite, J7,	Commercial Complex	Regular 3-4 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- Separate bins for 4 stream segregation are not provided. - Logbook was being maintained regarding quantity of

	Narayan Singh Circle, Signature Elite, Singh Circle, Jaipur						- waste generated, collected, processed and handed over. - Plastic waste generated from packaging is sent to authorized recycler at central level. - Cartons are sent to authorized vendor
30.	ZUDIO-Triton Khasra No. 1/1, Village Bassi Sitarampura, Tehsil Sawai, Near Chomu Circle, Jhotwara Road, Jaipur	Commercial Complex	Regular 2-3 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- Separate bins for 3 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected and handed over. - Predominantly dry waste generation - Plastic waste (20-25 kg/week) generated from packaging is sent to authorized recycler at central level. - Cartons (10-15 kg/week) are sent to authorized vendor
31.	ZUDIO-Pink Square Mall Plot no. 1/2, Govind Marg, Saket Colony, Adarsh Nagar, Jaipur	Commercial Complex	Regular 3-4 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected and handed over. - Plastic waste generated from packaging is sent to authorized recycler at central level. - Cartons are sent to authorized vendor
32.	Dmart Krishan Nagar Plot. No.2, Krishna Nagar I, Lalkothi, Jaipur	Commercial Complex	Regular 5-6 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- No separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected and handed over. - Predominantly dry waste generation - Plastic waste and cartons generated from packaging are sent to authorized vendor
33.	Reliance Smart Point, 111/197, Vijay Path, Sector-11, Mansarovar, Jaipur	Commercial Complex	- Store has been permanently closed and the stock was shifted to other stores of the city. - No record was being maintained for waste generation.				
34.	Reliance Smart Point, E-18, Gautam Marg, Near Amrapali Circle, Vaishali Nagar, Jaipur	Commercial Complex	8	3	5	-	- Separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Wet and Dry waste was handed over to Nagar Nigam.
35.	Reliance Smart Point 23, Gurunanak Pura, Raja Park, Jaipur	Commercial Complex	Regular 3-4 Kg of dry and wet waste generated is handed over to Nagar Nigam.				- No separate bins for 4 stream segregation are provided. - Logbook was being maintained regarding quantity of waste generated, collected, processed and handed over. - Dry waste generated is sent to warehouse for reuse and recycle.

Note - The hotels and hospitals mentioned in the above table fulfil the criteria of BWGs (solid waste generation 100 kg per day or more, or having a floor area of 20,000 m² or more, or water consumption of 40,000 litres per day or more). However, the commercial stores (Zudio, Reliance Smart Point, D-Mart and Westside) do not qualify the criteria of BWGs as per SWM Rules, 2026.

- Most of the BWGs visited by the Committee have entered into agreements with the JMC-authorized collection agency, M/s Trashonomy Pvt. Ltd, for the collection and disposal of their dry waste.
- Commercial establishments such as Zudio, Reliance Smart Point, D-Mart and Westside generate predominantly dry waste from packaging, which is collected through a centralized system for reuse and recycling. However, these commercial establishments do not qualify the criteria of BWGs as per SWM Rules, 2026.
- Most of the BWGs are equipped with organic waste composting machines to process wet and horticultural waste. The compost produced is utilized in-house as manure.
- Most of the BWGs are either not registered or are currently in the process of registration on the centralized online portal for solid waste management developed by CPCB.
- No records were maintained by the BWGs regarding the generation, collection, and disposal of sanitary and special care waste.
- During the field visit, instances of littering and open dumping of solid waste were observed at few locations in the city.

6. Action Taken by Directorate of Local Bodies, RSPCB & JMC:

- A State Level Monitoring Committee (SLMC) vide order dated 18.06.2026 has been constituted under the chairmanship of the Chief Secretary, Rajasthan, to ensure the effective implementation and monitoring of the SWM Rules, 2026. A copy of the order is enclosed as **Annexure-02**.
- Field survey for identification of BWGs by JMC within its jurisdiction is ongoing and JMC is directing them to register on the centralized online portal for solid waste management developed by CPCB.
- Office of Nagar Nigam Jaipur, Heritage issued work order dated 21.12.2023 to M/s Trashonomy Pvt. Ltd. and authorized it as the designated agency for the collection, transportation and processing of dry waste generated by BWGs across the city. A copy of the letter is enclosed as **Annexure-03**.
- DLB, vide letter dated 27.03.2026, instructed all ULBs to implement the SWM Rules, 2026, with effect from 01.04.2026. Subsequently, the Local Self Government (LSG) Department, vide directions dated 13.04.2026, instructed all District Collectors to ensure effective implementation of the Rules. A copy of the letter is enclosed as **Annexure-04**.
- DLB, vide letter dated 20.05.2026 & 20.06.2026, directed all ULBs to ensure mandatory registration of BWGs on the online centralized portal developed by CPCB for registration and data reporting under the SWM Rules, 2026. A copy of the letter is enclosed as **Annexure-05**.

- The RSPCB organized an awareness and capacity-building workshop dated 29.05.2026 to sensitize stakeholders and facilitate the effective implementation of the SWM Rules, 2026.

7. Recommendations of the Joint Committee:

- JMC shall direct to all BWGs to install four-bin system at common collection areas to facilitate source segregation of solid waste and promote effective implementation of the SWM Rules, 2026.
- JMC shall ensure that all BWGs maintain proper records on the generation, collection, and disposal of sanitary and special care waste. They shall also ensure that sanitary and special care waste is segregated and handed over separately to agencies authorized by the Nagar Nigam for its collection and disposal.
- JMC shall carry out survey of BWGs and direct all BWGs to register on the centralized online portal for solid waste management developed by the CPCB.
- JMC should prepare and implement a time-bound plan for the identification and clearance of GVPs and littering hotspots across the city.
- JMC should encourage households and BWGs to practice proper source segregation of waste. Additionally, JMC should strengthen the waste collection system by deploying compartmentalized vehicles to ensure segregated collection and prevent littering and open dumping.
- JMC shall incorporate suitable provisions for imposition of penalties on instances of improper waste management, littering, and open dumping of solid waste in the applicable municipal bye-laws.
- JMC should undertake extensive Information, Education and Communication (IEC) and Behaviour Change Communication (BCC) activities to enhance public awareness, encourage source segregation, and ensure effective implementation of the SWM Rules, 2026. JMC shall also carry out capacity building of the BWGs for installation of machinery for wet waste management.

Rupendra

Sh. Rupendra Kumar
Scientist-B,
Central Pollution Control Board,
RD Bhopal



Smt. Pratibha
Executive Engineer,
Directorate of Local Bodies
Govt. of Rajasthan

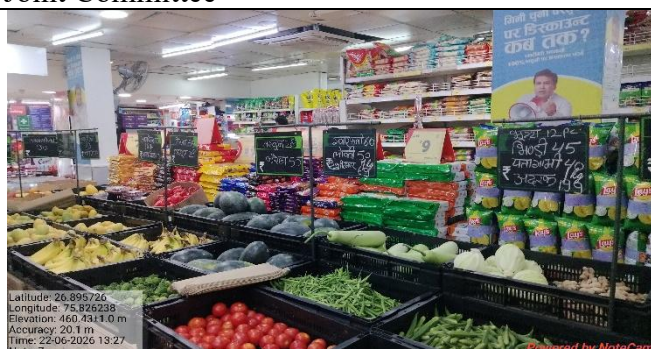
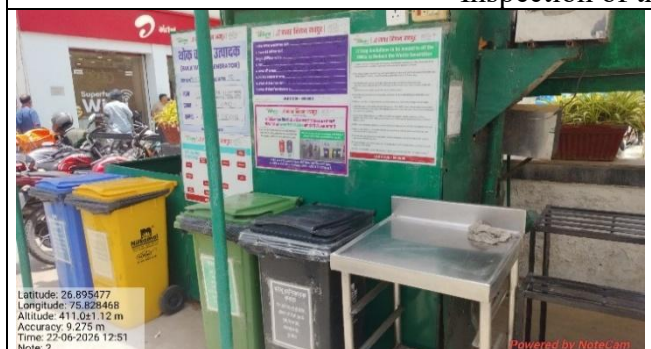


Shri Vivek Goel
Regional Officer,
Regional Office, Jaipur (City),
RSPCB, Jaipur

Photographs of the Joint Committee Inspection (Date of inspection: 22nd – 25th June, 2026)



Inspection of the Joint Committee



Waste management at Hotel Ramada



Inspection of Reliance smart point



Separate bins for waste collection at Zudio, Pink Square mall



Waste management at EHCC hospital

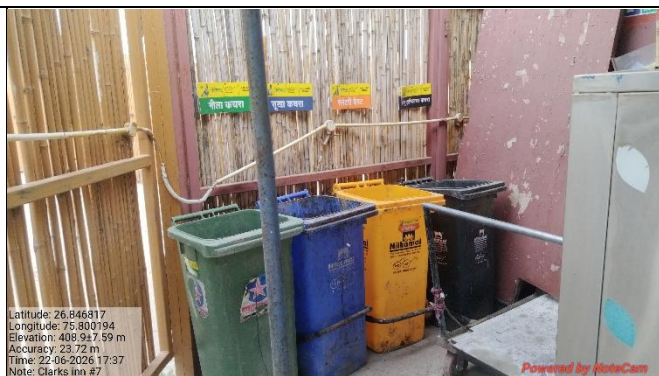


4 bin system for waste management at The Lalit Hotel Google

4 bin system for waste management at Fortis Hospital



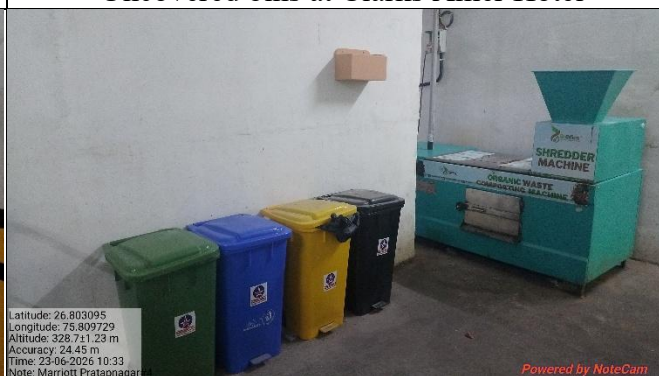
Poorly stored waste at Fortis Hospital



Uncovered bins at Clarks Amer Hotel



Waste storage at WTP waste storage area



4 bin system and organic composting machine at Hotel Marriot, Pratap Nagar



4 bin system at Hotel Novotel



Information board at MG Hospital



Single bin placed at dining area of Choki Dhani



Waste storage area of Marriot, Jawahar Circle



Totes used for packaging material at Westside malls



Solid Waste management at SDMH



Waste Storage area at Rambagh Palace



4 bin system for waste collection at waste storage area



Solid Waste management at Manipal Hospital



Recyclable and reusable waste storage at Zudio Triton



Dry waste placed in the wet waste bin, Fairfield by Marriot, Bani Park



4 bin system for waste collection at waste storage area, Fairfield by Marriot, Bani Park



Organic waste Compost machine at Radisson Blu, M.I. Road



Weighing Machine Solid waste weighing at ITC Rajputana



4 bin system for waste collection at waste storage area, ITC Rajputana



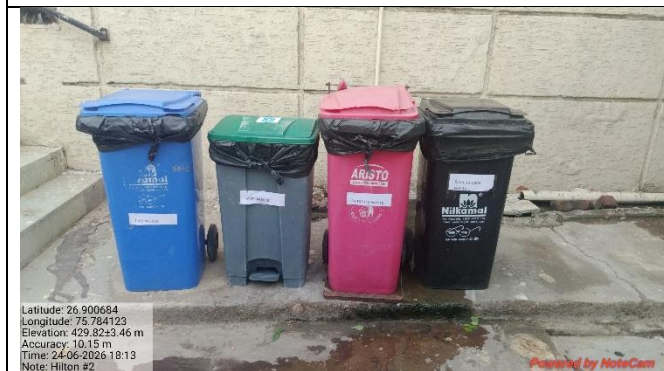
Visit of SMS Hospital & Trauma center



Waste Storage at SMS Hospital & Trauma center



Bins placed at Common area for dry & wet waste, SMS Hospital



4 bin system for waste collection at waste storage area, Hilton Hotel



Organic waste Compost machine at Holiday Inn



Bin for separate dry waste material at Holiday Inn



Waste Storage at Radisson Blu Durgapura



Single bin placed at Westside Mall, Vaishali Nagar



Single bin placed at Reliance Smart Point, Vaishali Nagar



Solid waste Storage area at HCG Cancer Hospital



Reliance Smart Point Store Closed at Vijay Path

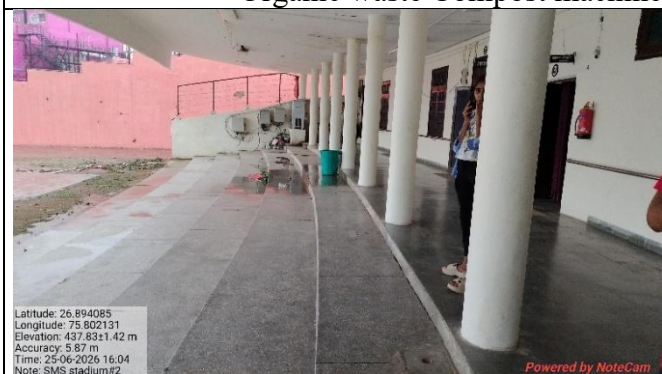


Littering of waste outside HCG Cancer Hospital premises





Organic waste Compost machine and compost generation at Hyatt Residency



Single bin placed at SMS Stadium



Open dumping of solid waste at Vande Mataram Marg



Open dumping and burning of solid waste at Vande Mataram Marg



Open dumping of solid waste at Mansarovar Area



Open dumping of solid waste near Lalkothi and LIC Office

Item No.01

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)**

Original Application No.88/2026(CZ)

Sneha Chaturvedi

Applicant(s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: 15.04.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant(s):

Mr. Divya Prakash Pande – Adv.

For Respondent(s):

ORDER

1. The main issue raised by the Learned Counsel for the applicant is noncompliance of the Solid Waste Management Rules modified 2026, which came into force on 1st April.2026.
2. The contention of the Learned Counsel for the applicant are that the Government of India has launched Swachh Bharat Abiyan with the objective that the waste generate in urbans area of the country are managed properly and efficiently by the ULBs and in furtherance of the Solid Waste Management Handling Rules, 2000 it was replaced by the Solid Waste Management Rules, 2016 and further modified with certain modification by implementing the Solid Waste Management Rules, 2026 provides the bulk generator under rule 3 (1) as follows :

2(i) "bulk waste generator" covers the entities, given below, if they satisfy at least one of the following criterion; (i) buildings with floor

area of 20,000 sq.m. or above; or (ii) water consumption of 40000 litres per day, or (iii) solid waste generation of 100 kg per day.

namely:-

(a) Institutional users including buildings occupied by the,-

(i) Central Government departments or undertakings, State government departments or undertakings;

(ii) local bodies,

(iii) public sector undertakings or private companies;

(iv) schools, colleges, universities, other educational institutions; and

(v) community places or like;

(b) Commercial users including,-

(i) commercial establishments including railways, bus stations or depots, airports, ports:

(ii) industrial units and industrial areas;

(iii) malls, multiplexes;

(iv) hotels;

(v) hospitals, nursing homes;

(vi) hostels;

(vii) wholesale markets, including "Mandis", for agricultural and horticultural produce, fish and meat;

(viii) Stadium, sports complexes;

(ix) Community halls, convention halls, auditorium;

(x) Marriage or banquet halls;

(xi) conference centres, Expo centres, exhibition areas; and

(xii) tourist spots.

(c) Residential societies.

3. The contention of the Learned Counsel for the applicant are that the institutions generating waste more than 100 kg per day or institutions

and commercial buildings enumerated in clause (a) and (b) are responsible for the disposal of solid waste.

4. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One representative from the Principal Secretary, Urban Development Department, State of Rajasthan (Rajasthan)
 - (ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
 - (iii) One representative nominated by the Director, Central Pollution Control Board
8. The committee is directed to examine the matter and take effective steps for enforcement of the Solid Waste Management Rules notified in 2026 and take remedial measures and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
9. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
10. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **20th July, 2026.**

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

15th April, 2026,
Original Application No.88/2026(CZ)
K

No. F.6(3)AR/Gr.3/2021-04037

Jaipur, dated

:: ORDER ::

In pursuance to provisions under Rule No. 19 of Solid Waste Management Rule-2026. The State Government hereby constitutes "A State Level Monitoring Committee for Implementation of Solid Waste Management Rule, 2026" as follows:

S. No.	Designation	Role
1.	Chief Secretary, Government of Rajasthan	Chairperson
2.	Chairperson, Rajasthan State Pollution Control Board, GoR	Member
3.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Industries Department, GoR	Member
4.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Environment & Climate Change Department, GoR	Member
5.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Urban Development & Housing Department, GoR	Member
6.	Addl. Chief Secretary/ Principal Secretary/ Secretary, School Education Department, GoR	Member
7.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Medical and Health Department, GoR	Member
8.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Finance, Excise and Taxation Department, GoR	Member
9.	Member Secretary, Rajasthan State Pollution Control Board, GoR	Member
10.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Rural Development & Panchayati Raj Department, GoR	Member
11.	Addl. Chief Secretary/ Principal Secretary/ Secretary, Local Self Government Department, GoR	Member Secretary
12.	Mission Director, Swachh Bharat Mission (Gramin), Rajasthan, GoR	Member
13.	Director & Special Secretary, Department of Local Bodies, GoR	Member
14.	Mission Director, Swachh Bharat Mission (Urban), Rajasthan, GoR	Member
15.	Director, MNIT, Jaipur or nominee	Member

Signature Not Verified

Digitally signed by Rajesh Joshi
Designation : Deputy Secretary To
Government
Date: 2026.06.18 18:48:32 IST

RajKaj Ref No.:

22726261

22 Sign



As per the provisions/requirement the Committee shall:

569

1. Recommend measures to Rajasthan State Pollution Control Board and other authorities for effective implementation of SWM Rules, 2026.
2. Monitor compliance and progress of implementation across Urban and Rural Local Bodies.
3. Identify bottlenecks and suggest corrective measures for removal of difficulties at the State level.
4. Review status of waste processing, scientific disposal, and compliance with environmental standards.
5. Facilitate coordination among departments, agencies, and stakeholders.
6. Invite any other stakeholder/expert as deemed necessary by the Chairperson.
7. The Committee shall meet at least once every quarter or as directed by the Chairperson.
8. The Local Self Government, Department will be the Administrative Department of the committee.
9. The tenure of this Committee shall be permanent.

By order of Governor,

(Rajesh Joshi)

Deputy Secretary to Govt.

Copy to following for necessary information:

1. Secretary to Hon'ble Governor, Rajasthan, Jaipur.
2. Addl. Chief Secretary to Hon'ble Chief Minister, Rajasthan.
3. SA to Hon'ble Minister, LSGD and UDH, Government of Rajasthan, Jaipur
4. Joint Secretary to Chief Secretary, Rajasthan, Jaipur.
5. PS to Secretary, MoEF&CC, Government of India
6. PS to Chairperson, Rajasthan State Pollution Control Board, GoR
7. PS to Addl. Chief Secretary, Industries Department, GoR
8. PS to Addl. Chief Secretary, Environment & Climate Change Department, GoR
9. PS to Addl. Chief Secretary, Urban Development and Housing Department
10. PS to Addl. Chief Secretary, School Education Department, GoR
11. PS to Principal Secretary, Medical and Health Department, GoR
12. PS to Principal Secretary, Excise and Taxation Department, GoR
13. PS to Member Secretary, Rajasthan State Pollution Control Board, GoR
14. PS to Secretary, Rural Development & Panchayati Raj Department, GoR
15. PS to Secretary, LSG, Jaipur
16. PA to Mission Director, Swachh Bharat Mission (Gramin), Rajasthan, GoR
17. PA to Mission Director, Swachh Bharat Mission (Urban), Rajasthan, GoR
18. PA to Director, MNIT, Jaipur or nominee
19. Chief Engineer, DLB, Jaipur.
20. Guard File.

Deputy Secretary to Govt.

Signature Not Verified

Digitally signed by Rajesh Joshi
Designation : Deputy Secretary To
Government
Date: 2026.06.18 18:48:32 IST

RajKaj Ref No.:
22726261

23 Sign

	OFFICE OF NAGAR NIGAM JAIPUR, HERITAGE (Near Hawamahal Manak Chowk Badi Choupar Jaipur- 302001)	
S.No. : F 29 () / Engg/XEN-Project/JMC(H)/23-24/ 3/9		Date: 21/12/2023

Work Order

M/s Trashonomy Private Limited
 Shivakari Polymers Private Ltd. (JV)
 H-1/218, 219 Jahangir Puri, Delhi.

Subject: - Supply, Installation and Commissioning of 300 TPD capacity Material Recovery Facility for Dry Municipal Waste along with Operation and Maintenance at Mathuradaspora on VGF Model.

Ref. No.:- (i) Tender No. NIT-04/2023-24 dated 30.06.2023

(ii) LOA Letter No. F 29() Ex. En/ Project/NNJ/2023/317 dated 19.12.2023.

(iii) Letter from M/s Trashonomy Private Limited JV Shivakari Polymers Private Limited dated 20.12.2023.

With reference to above mentioned subject work contract for “Supply, Installation and Commissioning of 300 TPD capacity Material Recovery Facility for Dry Municipal Waste along with Operation and Maintenance at Mathuradaspora on VGF Model.”

Details of work order are as given below-

1.	Name of work	Supply, Installation and Commissioning of 300 TPD capacity Material Recovery Facility for Dry Municipal Waste along with Operation and Maintenance at Mathuradaspora on VGF Model.
2.	Tender No.	NIT-04/2023-24 dated 30.06.2023
3.	LOA No.	F 29() Ex. En/ Project/NNJ/2023/317 dated 19.12.2023.
4.	Royalty to be Paid	Rs.15.5/Metric Ton and 50% of user fee collected.
5.	Estimated Cost of Work	13.55 Crore. 10 Crore VGF will be provided by Jaipur Smart City Limited, rest of the funds will be arranged by contractor at his own level.
6.	Brief Particular of Work	The scope of work will include MRF Construction and Operation. Dry waste from Bulk Waste Generators (Hotels, Malls, Hospitals, Resorts, Airports, Railway Station, Institutes, Marriage Gardens etc.) will be Collected/ segregated/ processed/recycled at the MRF. The successful bidder will collect the dry waste from the Bulk waste generators of Nagar Nigam Jaipur Heritage and Nagar Nigam Greater Jaipur. Firm will Deploy sufficient number of Manpower and system to collect dry waste, user fee (as approved by the competent authority) from Bulk waste generators. Waste Management Charges/User Fee shall be deposited to the municipality. Bidder is allowed to keep only 50% of waste management charges/user fee and rest 50% must be deposited in municipality.
7.	Scope of Work	As per Tender Documents, Addendum, Corrigendum, Contract Agreement & Lease Deed Agreement

8.	Land Allotment	571 Nagar Nigam Jaipur Heritage will allot land to the successful bidder in Mathuradaspora Jaipur for construction and operation of the MRF plant.
9.	Period of Contract	Fifteen years after commissioning, which can be further extendable to ten years by mutual agreement of parties.
10.	Security Deposit (if any)	As per Rules. (10 % of the project cost)
11.	Security Deposit Period	As per Rules.
12.	Submission of Programme schedule	Within 15 days from the Date of issue of Work Order
13.	Date of Commissioning	Shall not be later than 12 months (Twelve Months) from the date of getting possession of land for the same.

1. The work is to be carried out strictly according to the specification accepted in the tender document, agreement, addendum and corrigendum.
2. Day to day work should be carried out as per the terms & conditions mentioned in the tender document and the Agreement.
3. The contractor shall submit PERT chart /construction programme, detailed development plan as per agreement regarding implementation of the project to the employer and the competent authority that shall monitor the progress of the project according to the program given by the contractor from time to time. Unreasonable unjustifiable delay may be considered as a breach of terms and condition for the contract.
4. All required environment clearance/CTE from the RSPCB/CPCB/SEAC shall be obtained as per prevailing rules amended time to time up to date.
5. You will strictly follow all the Relevant statutory provisions and Acts/ rules including RTPP Act 2012 & RTPP Rules 2013.

All conditions of original Bid document including addendum and agreement signed between parties will be applicable and direction of State Government will be part of it.


 (Rajendra Singh Shekhawat) I.A.S
 Commissioner
 Nagar Nigam Jaipur, Heritage

Copy to Following: -

1. PS to Hon'ble Mayor, Jaipur Municipal Corporation, Heritage.
2. PA to CEO, Jaipur Smart City Limited, Jaipur
3. Chief Engineer, DLB, Jaipur.
4. Chief Engineer, Jaipur Municipal Corporation, Greater.
5. PA to Additional Commissioner, Jaipur Municipal Corporation, Heritage.
6. TA to Additional Chief Engineer, Jaipur Municipal Corporation, Heritage.
7. SE, Project-, Jaipur Municipal Corporation, Heritage.
8. CAO, Jaipur Municipal Corporation, Heritage.
9. Executive Engineer Project Jaipur Municipal Corporation, Heritage.
10. Guard Copy


 Commissioner
 Nagar Nigam Jaipur, Heritage

G-3, Rajmahal Residency, Near Civil lines, Railway Crossing, Jaipur

Tel No.: +91 1412222469

Fax No.: +91 141 2222403

website: www.lsg.urban.rajasthan.gov.in

No: F55()Engg./CE/DLB/HSC_6174/2026/ 5870

Date: 27/03/2026

आयुक्त/अधिकांशी अधिकारी,
नगर निगम/परिषद/पालिका,
समस्त राजस्थान।

विषय:- माननीय सर्वोच्च न्यायालय के आदेश दिनांक 19.02.2026 (सिविल अपील संख्या 6174/2023) के अनुपालन में ठोस अपशिष्ट प्रबंधन नियम, 2026 के संबंध में।

संदर्भ:- 1. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का पत्र क्रमांक 1668 दिनांक 17.03.2026
2. माननीय सर्वोच्च न्यायालय का आदेश दिनांक 19.02.2026 (सिविल अपील संख्या 6174/2023)
3. ठोस अपशिष्ट प्रबंधन नियम, 2026

उपरोक्त विषयांतर्गत निवेदन है कि माननीय सर्वोच्च न्यायालय द्वारा Bhopal Municipal Corporation बनाम Dr- Subhash C- Pandey एवं अन्य (सिविल अपील संख्या 6174/2023) प्रकरण में दिनांक 19.02.2026 को पारित आदेश के माध्यम से ठोस अपशिष्ट प्रबंधन नियम, 2026 के कड़ाई से अनुपालन के निर्देश प्रदान किए गए हैं, जो दिनांक 01.04.2026 से प्रभावी होंगे।

उक्त के परिप्रेक्ष्य में निम्नलिखित निर्देशों का सभी नगरीय निकायों द्वारा पालन किया जाना आवश्यक है:-

पैरा सं	प्राप्त दिशा-निर्देश
14 (प):	पार्षद/महापौर एवं उनके अध्यक्ष, कॉरपोरेटर अथवा वार्ड सदस्य, जो जनता के प्राथमिक निर्वाचित प्रतिनिधि हैं, उन्हें स्रोत स्तर पर कचरा पृथक्करण हेतु जागरूकता के प्रमुख समन्वयक के रूप में नामित किया गया है। यह उनका वैधानिक दायित्व है कि वे अपने वार्ड के प्रत्येक नागरिक को 2026 के नियमों के क्रियान्वयन में सम्मिलित करें।
14.2:	स्थानीय निकायों को निर्देशित किया गया है कि वे अपने अनुपालन प्रतिवेदनों के साथ फोटोग्राफिक साक्ष्य जिला कलेक्टर कार्यालय को ईमेल द्वारा प्रेषित करें, जिससे कचरा निष्पादन एवं आधारभूत संरचना की वास्तविक प्रगति का सत्यापन किया जा सके।
14.3:	चार-स्तरीय कचरा पृथक्करण (गीला, सूखा, सेनेटरी एवं विशेष श्रेणी) हेतु आवश्यक अधोसंरचना की पहचान कर उसके शीघ्र संचालन हेतु कार्यवाही करने के निर्देश दिए गए हैं।
14.3:	इस आदेश की प्रति सभी चिन्हित ब्लक वेस्ट जनरेटर्स (BWGs) को तत्काल उपलब्ध कराई जाए तथा सभी BWGs को दिनांक 31.03.2026 तक पूर्ण वैधानिक अनुपालन सुनिश्चित करना होगा।
14.6:	स्थानीय निकायों को निर्देशित किया गया है कि वे दिनांक 01.04.2026 से ठोस अपशिष्ट प्रबंधन नियम, 2026 के अनुसार कचरा प्रबंधन हेतु सख्त प्रणाली अपनाएं, जिसमें, गीला, सूखा, सेनेटरी एवं विशेष श्रेणी का चार-स्तरीय पृथक्करण अनिवार्य होगा। लेगेसी वेस्ट डंप साइट्स के निस्तारण हेतु पृथक समयबद्ध कार्ययोजना लागू की जाएगी।

Signature valid

Digitally signed by Frank Chandrashekar Jaihar
Designation : Director
Date: 2026.03.27 12:22:57 IST
Reason: Approved

RajKaj Ref No.:
21304672
eSign 1.0



18.7 (क):	जन-जागरूकता एवं सहभागिता स्थानीय निकायों को कचरा उत्पादकों को जागरूक करने हेतु जन-अभियान चलाने के निर्देश दिए गए हैं। नागरिकों को कचरा न्यूनतम करने, घर पर कम्पोस्टिंग करने, सेनेटरी कचरे को सुरक्षित तरीके से पैक करने एवं पृथक कचरा सौंपने के लिए प्रेरित किया जाए। साथ ही ऑनलाइन शिकायत निवारण तंत्र स्थापित किया जाए, जिससे नागरिकों की शिकायतों का समाधान सुनिश्चित हो सके।
18.7 (म):	मध्यम एवं बड़े कचरा उत्पादकों (Bulk Waste Generators) द्वारा निर्देशों की पालनार्थ पर विशेष ध्यान दिया जावे।

उक्त के संबंध में विस्तृत विवरण हेतु ठोस अपशिष्ट प्रबंधन नियम, 2026 की प्रति संलग्न है।

निकाय स्तर पर यह सुनिश्चित किया जाना अनिवार्य है कि क्षेत्र के अंतर्गत आने वाले सभी बल्क वेस्ट जनरेटर (BWG) का पंजीकरण केंद्रीकृत ऑनलाइन पोर्टल पर अनिवार्य रूप से कराया जाए। इसके साथ ही, स्थानीय निकाय यह भी सुनिश्चित करें कि उक्त संस्थान अपने परिसर में गीले कचरे के उचित निस्तारण हेतु स्वयं के स्तर पर पर्याप्त व्यवस्थाएं स्थापित और संचालित करें, जिसकी समय-समय पर निकाय द्वारा सघन जांच की जाएगी।

यदि कोई BWG अपने स्तर पर कचरा निस्तारण की व्यवस्था करने में असमर्थ है, तो ऐसी स्थिति में उन्हें स्थानीय निकाय से "EBWGR प्रमाणपत्र" प्राप्त करना होगा। नियमों का पूर्ण अनुपालन सुनिश्चित करने के उद्देश्य से स्थानीय निकायों द्वारा इन संस्थानों द्वारा उत्पन्न कचरे का नियमित अंतराल पर ऑडिट भी किया जाना है।

अतः निर्देशित किया जाता है कि उपरोक्तानुसार ठोस अपशिष्ट प्रबंधन नियम, 2026 का कड़ाई से पालन सुनिश्चित किया जाए। किसी भी प्रकार की लापरवाही अथवा अनुपालन में कमी पाए जाने पर माननीय सुप्रीम कोर्ट द्वारा यदि कोई कार्यवाही की जाती है तो उसकी समस्त जिम्मेदारी संबंधित निकाय की होगी।

संलग्न उपरोक्तानुसार।

(जुईकर प्रतीक चन्द्रशेखर)

निदेशक

Date: 27/03/2026

No: F55()Engg./CE/DLB/HSC_6174/2026/5871-5876
प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निजी सचिव, सचिव, स्वायत्त शासन विभाग, राजस्थान, जयपुर।
2. निजी सचिव, निदेशक, स्वायत्त शासन निदेशालय, जयपुर।
3. निजी सचिव, निदेशक, स्वच्छ भारत मिशन (शहरी), स्वायत्त शासन निदेशालय, जयपुर।
4. निजी सहायक, आयुक्त, नगर निगम, जयपुर।
5. निजी सहायक, मुख्य अभियंता, निदेशालय।
6. सुरक्षित पत्रावली।

(अरूण व्यास)

मुख्य अभियंता

Signature valid

Digitally signed by Frank
Chandrashekar Julkar
Designation : Director
Date: 2026.03.27 12:22:57 IST
Reason: Approved

RajKaj Ref No.:
21304672
eSign 1.0



**Local Self Government Department
(Directorate of Local Bodies, Rajasthan, Jaipur)**



G-3, Rajmahal Residency, Near Civil lines, Railway Crossing, Jaipur

Tel No.: +91 141 2222469

Fax No.: +91 141 2222403

web site : www.lsgraj.org

No: F55 ()/CE/DLB/SBM 2.0 (U)/SWM-2026/2026 / 6872

Date: 13/04/2026

All District Collectors,
Rajasthan

Subject: Regarding Implementation of provisions of Solid Waste Management Rules, 2026 – Directions

Reference:

1. Solid Waste Management Rules, 2026
2. Letter No. F.13(03) ENV/SWM-2026 dated 01.04.2026 from Department of Environment & Climate Change, GoR
3. Direction letter issued to all ULBs of State

Dear All,

In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) and vide Gazette No. S.O. 388(E) dated 27.01.2026 the MoEF&CC, GoI has notified the **Solid Waste Management Rules, 2026**, which came in **effective from 01.04.2026**, provide for a comprehensive framework for scientific management of solid waste across urban and rural areas. As per **Para 37** of the Solid Waste Management Rules, 2026, the **District Collector** has been entrusted with a key role in **monitoring, supervision, and ensuring compliance** of solid waste management systems within the district, including both Urban Local Bodies and Gram Panchayats.

Further, in compliance of provisions made under this Rule, the Environment & Climate Change Department, Government of Rajasthan, vide letter under reference, has issued directions for ensuring effective implementation of the said Rules which provide for a comprehensive and coordinated framework for solid waste management across urban and rural areas. Copy of same is attached for ready reference. In accordance with **Point No. 2** of the above-referred letter and the provisions of the SWM Rules, 2026, you are hereby directed to undertake the following actions:-

1. Oversee Implementation:

Ensure effective implementation of solid waste management by all Urban Local Bodies (ULBs) and Gram Panchayats within your jurisdiction, including adherence to prescribed standards and operational guidelines.

2. Periodic Review of Performance:

Conduct regular and periodic reviews of the performance of local bodies in solid waste management and ensure necessary corrective actions for improvement.

Signature valid

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Digitally signed by Rav Jain
Designation: Secretary To
Government
Date: 2026.04.10 08:27:26 IST
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3. **Ensure Compliance and Reporting:**

Strictly monitor the compliance with the provisions of the Solid Waste Management Rules, 2026. Any non-compliance shall be promptly reported to the LSGD/Panchayati Raj Department.

4. **Facilitate Convergence:**

Facilitate convergence between urban and rural waste management systems, including planning and utilization of common processing, treatment, and disposal facilities.

5. **District-Level Monitoring Mechanism (Ref: Institutional Framework under SWM Rules, 2026):**

Establish and operationalize a robust district-level monitoring and coordination mechanism to ensure continuous supervision, inter-departmental coordination, and effective implementation of the Rules.

Copy of notified SWM Rule 2026 is enclosed for your perusal in detail. You are therefore directed to accord **top priority** to the above directions and ensure strict compliance in letter and spirit. A **status report** on action taken may be submitted to the office of undersigned within 15 days and thereafter at least once in a quarter basis for review at the State level.

Enclosures: As above

(Ravi Jain)
Secretary, LSGD GoR

No: F55 ()/CE/DLB/SBM 2.0 (U)/ SWM-2026/2026 / 5873-881

Date: 13/04/2026

Copy for information:-

1. JS to Chief Secretary, GoR
2. PS to Secretary, Panchayati Raj Department
3. PS to Secretary, LSGD, GoR
4. PS to Secretary, Dept of Environment & Climate Change, GoR
5. PS to Director & Special Secretary, DLB, GoR
6. PA to Deputy Director Regional, LSGD All Rajasthan
7. PA to Chief Engineer (SBM-U), DLB
8. Commissioner/Executive Officer ULBs All Rajasthan
9. Guard file.

(Juiker Pratik Chnadra Shekhar)
Director & Special Secretary, DLB

Signature valid

Digitally signed by Ravi Jain
Designation: Secretary To
Government
Date: 2026.04.10 08:27:26 IST
Reason: Approved

RajKaj Ref No.:
21410123
M e-Sign

1. All District Collectors,
Rajasthan
2. All Chief Executive Officers,
Zila Parishad, Rajasthan
3. All Deputy Director Regional,
Rajasthan
4. All Commissioners/Executive Officers,
Municipal Corporations/Councils/Boards,
Rajasthan

Subject : Regarding Implementation of Solid Waste Management (SWM) Rules, 2026 & Directions issued by Hon'ble Supreme Court in Civil Appeal No. 6174/2023.

- Reference** :
1. Hon'ble Supreme Court Order dated 05.05.2026, 29.04.2026, and 19.02.2026 in Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey & Ors. (Civil Appeal No. 6174/2023).
 2. Departmental Letter No. 6872 dated 13.04.2026.
 3. Direction issued during the National Meeting of Chief Secretaries and respective State Secretaries hosted by the MoEFCC, GoI dated 13.05.2026
 4. State Time Bound Action Plan submitted to MoEFCC for Hon'ble Supreme Court hearing dated 05.05.2026.
 5. D.O. letter dated 30.04.2026.
 6. Reporting Formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026.

In reference to the above subject, the Hon'ble Supreme Court, in the matter of CA No. 6174 of 2023, directed all concerned Ministries and State Governments to ensure immediate compliance with the Solid Waste Management (SWM) Rules, 2026, vide its Order dated 19.02.2026 and 05.05.2026. Subsequently, a D.O. letter dated 30th April 2026 was issued by the Secretary, Ministry of Housing and Urban Affairs (MoHUA), to the Additional Chief Secretaries (ACS)/Principal Secretaries/Commissioner-cum-Secretaries in charge of Urban Development of all States/UTs. Furthermore, to discuss and review the participation and compliance of the Chief Secretaries of State, meetings were successfully convened on 30.04.2026 and 13.05.2026.

Further, the Hon'ble Supreme Court has directed the Chief Secretaries of all States/UTs to remain present during the proceedings and review meetings convened in connection with implementation of the Solid Waste Management Rules, 2026.

Signature valid

Digitally signed by Raj Jain
Designation: Secretary To
Government
Date: 2026.05.20 11:17:07 IST
Reason: Approved

RajKaj Ref No.:
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All reports related to implementation of SWM Rules, 2026 shall be submitted to the Office of the Chief Secretary for review and monitoring.
Consolidated and compiled reports shall thereafter be submitted to MoEFCC and the Hon'ble Supreme Court.

Therefore, to avoid personal liability and ensure strict environmental compliance, the following directions are hereby issued for immediate and time-bound execution:

S. No	Action Point	Responsibility
1	Institutional Setup: Constitution of a dedicated "Special Cell" including Regional Officers of RSPCB for monitoring and implementation of SWM Rules, 2026..	District Collector
2	Performance Reporting: prepare a monthly performance/progress of implementation of SWM Rules, 2026 and submit the same to the office of Chief Secretary and respective State Secretaries.	District Collector,(Urban Local Bodies and Rural Local Bodies)
3	Site Audits: Conduct virtual/spot inspections of authorized and unauthorized dump sites; ensure photographic evidence and inspection reports.	District Collector,(RSPCB RO,Urban Local Bodies and Rural Local Bodies)
4	Coercive Action: Issue notices/directions to disconnect water/electricity for non-compliant Bulk Waste Generators (BWGs).	District Collector,(Special Cell,Urban Local Bodies and Rural Local Bodies)
5	Form -IV -It is hereby directed that the prescribed Form-IV under the Solid Waste Management Rules, 2026 shall be duly filled and submitted by all Urban Local Bodies within the stipulated timeline. All Urban Local Bodies shall ensure submission of the duly filled Form-IV to the concerned Regional Office of the Rajasthan State Pollution Control Board within the prescribed time limit, so that the same may be compiled at the State level and forwarded to the Government of India in a timely manner.	District Collector,(Urban Local Bodies and Rural Local Bodies)
6	Political Mobilization: Communicate Supreme Court directions to elected Ward Members, Corporators, Councillors and Panchayat Representatives for active participation in SWM rule 2026 implementation.	District Collector,(Urban Local Bodies and Rural Local Bodies)
7	Plastic & EPR: Ensure strict implementation of Single Use Plastic (SUP) ban, Plastic Waste Management Rules and registration of BWGs on EPR Portal.	District Collector,(Urban Local Bodies and Rural Local Bodies)
8	Circular Economy: Establish RRR Centres (Mukhyamantri Sadbhawana Kendra) and decentralized processing plants.	Urban Local Bodies and Rural Local Bodies
9	Generator Census: 100% Door-to-door mapping of all waste generators and BWGs.	District Collector,(Urban Local Bodies and Rural Local Bodies)
10	Four-Stream Segregation: Mandate segregation at source: Wet, Dry, Sanitary, and Special Care (as per SWM 2026).	District Collector,(Urban Local Bodies and Rural Local Bodies)
11	Logistics Reform: Ensure 100% waste movement via fully covered, compartmentalized, and authorized vehicles.	Urban Local Bodies and Rural Local Bodies
12	Legacy Waste Ban: Cessation of fresh dumping at legacy	Urban Local Bodies and Rural

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	sites; only "rejects" to reach Scientific Sanitary Landfills (SLFs).	Local Bodies
13	Tech-Monitoring: Geo-tagging and digital tracking of Garbage Vulnerable Points (GVPs) and waste flow.	Urban Local Bodies and Rural Local Bodies
14	Tourist/High-Footfall Care: Special cleanliness measures and user-fee collection in tourist/high-traffic zones.	District Collector,(Urban Local Bodies and Rural Local Bodies)
15	Zero-Tolerance Zones: Prevent unauthorized dumping at roadsides, railway tracks, lakes, and foothills.	District Collector,(Urban Local Bodies and Rural Local Bodies)
16	Compliance Monitoring & Reporting: Monitor implementation of SWM Rules, 2026 in Municipal Corporations, Municipalities and Gram Panchayats under Phase-I monitoring mechanism and ensure timely submission of implementation status reports for State and Central level monitoring.	District Collector
17	Waste Infrastructure & Cleanliness Management: Establish designated waste handling and processing areas in newly developed urban areas and ensure special cleanliness measures in garbage-prone zones along with environmental awareness and citizen participation activities.	District Collector,(Urban Local Bodies and Rural Local Bodies)
18	Bulk Waste Generators -Bulk Waste Generators (BWGs): All Bulk Waste Generators (BWGs) shall be identified and registered on the centralized portal being developed by CPCB in accordance with the provisions of the SWM Rules, 2026. 1. Built-up area of 20,000 sq. mtr. or 2. Water consumption of 40,000 litres or more per day; or 3. Solid waste generation of 100 kg or more per day. Awareness and orientation meetings shall be organized for BWGs regarding source-level waste segregation and on-site waste processing. Regular monitoring of compliance by BWGs shall be undertaken and compliance within the prescribed timeline shall be ensured.	Urban Local Bodies and Rural Local Bodies
19	Solid waste shall be mandatorily segregated at source into four streams namely Wet Waste, Dry Waste, Sanitary Waste and Special Care Waste in accordance with the provisions of SWM Rules, 2026. • Separate collection, transportation, processing and disposal arrangements shall be ensured for each waste stream to prevent mixing of waste at any stage.	Urban Local Bodies and Rural Local Bodies

S. No.	Action Points	Deliverable Timelines
1	District Collectors shall be empowered to oversee solid waste management within their jurisdiction and communicate instances of non-compliance to the State and Central authorities.	- May 2026: Orders issued - June 2026 onward: Monthly review meetings.
2	Local bodies shall submit compliance reports along with photographic evidence to the District Collector for verification of waste removal and infrastructure readiness.	October 2026.

Signature valid

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S. No.	Action Points	Deliverable Timelines
3	Pollution Control Boards shall identify and expedite commissioning of infrastructure facilities required for four-stream segregation of wet, dry, sanitary and special care waste.	October 2026.
4	Local bodies shall immediately communicate the SWM Rules, 2026 and related directions to all identified BWGs and ensure their statutory compliance by 31.03.2026.	June 2026: Identification complete July 2026 onwards: Awareness and notices Oct 2026 onwards: Compliance tracking
5	Strict SWM compliance to be enforced from 01.04.2026 (i) The four-stream segregation of wet, dry, sanitary, and special care is mandated. (ii) Time-bound remediation of legacy waste dumpsites to be ensured	Assessment of gaps - June 2026- Modification of existing infrastructure and initiation of Procurement-July 2026 Behavioural change campaigns-from June 2026 to November 2026 Penalty provisions for defaulters – January 2027 Existing SWM processing facilities shall be modified accordingly to handle waste in four streams- October 2026. Legacy waste dumpsite remediation in all Municipal council and corporations by February 2027.
6	three-tier enforcement mechanism shall be implemented for non-compliance of SWM Rules, 2026: Tier 1: Immediate imposition of fines. Tier 2: Continued non-compliance shall invite criminal prosecution under environmental laws. Tier 3: Prosecution shall extend to all responsible persons and defaulting officials	Target timeline for full compliance: March 2027.
7	Non-compliant BWGs shall face Environmental Remediation and Compensation under Rule 17.	Identification and survey of BWGs as per SWM rules 2026- August 2026
8	District Level: District Collector is empowered to review the performance of local bodies at least once in a quarter.	Oct 2026 - Ensure convergence of waste processing systems.
9	District and Gram Panchayats shall implement village-level solid waste management plans ensuring prohibition of open dumping and burning.	May-June 2026: Planning phase July 2026 onward: Implementation
10	Local bodies shall conduct public awareness campaigns on waste minimization, home composting, sanitary waste handling and source segregation, and establish online grievance redressal mechanisms	May 2026 onwards: Campaign implementation June 2026: Launch Mobile Application for grievance redressal system

Signature valid

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Government
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Reason: Approved

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S. No.	Action Points	Deliverable Timelines
11	BWGs shall register on the centralized portal, establish onsite wet waste processing facilities or procure EBWGR Certificates, and undergo periodic audits by local bodies for compliance verification.	• Identification and survey of BWGs as per SWM rules 2026- August 2026
12	Through the District Collector, infrastructure audits of solid waste management be carried out.	The response from the District Collectors is awaited.
13	The District Collectors shall communicate the identified problems and the steps taken by the stakeholders to the Chief Secretary in a time-bound manner.	The response from the District Collectors is awaited.
14	Every local body must establish and communicate an outer time-limit within which 100% compliance will be achieved.	March 2027
16	District Collectors shall review the performance of local bodies quarterly and ensure urban-rural convergence of sanitary landfills and common waste processing plants.	The said committee has been designated/strengthened in line with the provisions of SWM Rules, 2026 to function as the prescribed multilevel governance structure..
17	District and Gram Panchayats shall implement village-level solid waste management plans ensuring prohibition of open dumping and burning in rural areas.	November 2026
18	Local bodies shall conduct awareness campaigns on waste minimization and source segregation and establish online grievance redressal mechanisms for citizens.	November 2026
19	BWGs shall register on the centralized portal, establish onsite wet waste processing facilities or procure EBWGR Certificates, and undergo periodic compliance audits by local bodies.	August 2026.

Therefore, all District Collectors, Commissioners and Executive Officers of Municipal Corporations/Councils/Boards are hereby directed to ensure strict and time-bound compliance of the above directions. Further, all District Collectors shall ensure effective execution of the time-bound action plan submitted by the State to MoEFCC in connection with the Hon'ble Supreme Court hearing held on 05.05.2026, along with strict implementation of the SWM Rules, 2026 in their respective districts.

Encl.: As above.

(Ravi Jain)
Secretary

RajKaj Ref No.:
22288995
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Signature valid

Digitally signed by Ravi Jain
Designation: Secretary To
Government
Date: 2026.05.20 11:17:07 IST
Reason: Approved

Copy to following for information please:

1. PS to the Chief Secretary, GoR.
2. PS to the Secretary, Ministry of Environment, Forest and Climate Change, GoI.
3. PS to the Additional Chief Secretary, Environment Department, Rajasthan.
4. PS to the Secretary, Local Self Government Department, Rajasthan.
5. PS to the Secretary, Panchayati Raj Department, Government of Rajasthan.
6. PS to the Member Secretary, Rajasthan State Pollution Control Board, Rajasthan.
7. PS to the Director, Local Self Government Department, Rajasthan.
8. PA to the Chief Engineer, Local Self Government Department, Directorate, Jaipur.
9. Deputy Director (Regional), Local Bodies Department, All Rajasthan.
10. Commissioners/Executive officers, Municipal Corporations/Municipal Councils/ Municipal Boards, all Rajasthan.
11. Guard File.

(Juikar Prateek Chandrashekhar)
Director

Signature valid

Digitally signed by Raj Jain
Designation: Secretary To
Government
Date: 2026.05.20 11:17:07 IST
Reason: Approved

RajKaj Ref No.:
22288995
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राजस्थान सरकार
स्वायत्त शासन विभाग, राज. जयपुर



G-3, Rajmahal Residency, Near Civil lines, Railway Crossing, Jaipur
Tel No.: +91 1412222469 Fax No.: +91 141 2222403 website: www.lsg.urban.rajasthan.gov.in

No: F55()Engg./CE/DLB/NGT_88/2026/12029

Date: 20.06.2026

आयुक्त/अधिकाधिकारी,
नगर निगम/परिषद/पालिका,
समस्त राजस्थान।

विषय:— नवीन ठोस अपशिष्ट प्रबंधन (SWM) नियम, 2026 के अंतर्गत Bulk Waste Generators (BWG) के चिह्नीकरण, CPCB पोर्टल पर अनिवार्य पंजीकरण तथा माननीय NGT के 'प्रकरण संख्या 88' के अनुपालन के संबंध में।

- संदर्भ:—**
1. माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या 6174/2023 में पारित आदेश दिनांक 19.02.2026।
 2. माननीय NGT O-A- No. 88/2026 (CZ) में पारित आदेश दिनांक 15.04.2026।
 3. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का पत्रांक 134 दिनांक 18.06.2026।
 4. विभागीय पत्रांक 5870 दिनांक 27.03.2026 के क्रम में।
 5. विभागीय पत्रांक 8885 दिनांक 12.05.2026 के क्रम में।
 6. विभागीय पत्रांक 9316 दिनांक 20.05.2026 के क्रम में।

उपर्युक्त विषयान्तर्गत लेख है कि नवीन ठोस अपशिष्ट प्रबंधन (SWM) नियम, 2026 के प्रावधानों के तहत आपको अपने क्षेत्राधिकार में आने वाले सभी Bulk Waste Generators (BWG) का चिह्नीकरण करने हेतु संदर्भित पत्रों के माध्यम से निर्देशित किया जा चुका है। कृपया इस संबंध में आपके निकाय द्वारा अब तक की गई कार्यवाही की रिपोर्ट (Action Taken Report) इस निदेशालय को शीघ्र प्रस्तुत करावें।

आपको यह भी अवगत कराया जाता है कि केंद्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा कचरा प्रबंधन की निगरानी और संस्थाओं के पंजीकरण के लिए केंद्रीकृत ऑनलाइन पोर्टल अब सक्रिय (Online) कर दिया गया है। अतः कृपया निम्नलिखित बिंदुओं पर शीघ्र कार्यवाही सुनिश्चित करावें:—

- **ULB का पंजीकरण:** अपने नगरीय निकाय (ULB) का पंजीकरण CPCB के उक्त पोर्टल पर किया जाना सुनिश्चित करावें।
- **BWG का पंजीकरण:** नवीन मानदंडों के अनुसार अपने अधिकार क्षेत्र में आने वाले सभी पात्र Bulk Waste Generators (BWG) का इस CPCB पोर्टल पर पंजीकरण अनिवार्य रूप से किया जाना सुनिश्चित करावें।

इसी संदर्भ में माननीय राष्ट्रीय हरित अधिकरण (NGT) के प्रकरण संख्या 88/2026 (CZ) में विचाराधीन है, जिसकी सूक्ष्म स्तर पर निगरानी की जा रही है।

Signature valid

Digitally signed by Pratik Chandrashekar Juikar
Designation : Director
Date: 2026.06.20 10:27:56 IST
Reason: Approved

RajKaj Ref No.:
22939308
M e-Sign



इस प्रकरण की गंभीरता और माननीय न्यायालय के निर्देशानुसार उपर्युक्त समस्त कार्य (चिह्नीकरण एवं CPCB पोर्टल पर पंजीकरण) अतिशीघ्र पूर्ण किया जाना सुनिश्चित करावें।

माननीय न्यायालय (Hon'ble Courts) द्वारा की जाने वाली किसी भी दंडात्मक कार्यवाही अथवा विपरीत टिप्पणी के लिए संबंधित निकाय के अधिकारी व्यक्तिगत रूप से उत्तरदायी होंगे।

कृपया इस विषय को सर्वोच्च प्राथमिकता प्रदान करते हुए निदेशालय को 02 दिवस में अवगत करवाया जाना सुनिश्चित करावें।

(जुईकर प्रतीक चन्द्रशेखर)
निदेशक

No: F55()Engg./CE/DLB/NGT_88/2026/ 12030-12035

Date: 20.06.2026

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:—

1. निजी सचिव, शासन सचिव, स्वायत्त शासन विभाग,, राजस्थान सरकार, जयपुर।
2. निजी सचिव, निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग, जयपुर।
3. निजी सचिव, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
4. निजी सहायक, मुख्य अभियंता, निदेशालय।
5. समस्त उपनिदेशक क्षेत्रीय को अनुपालना सुनिश्चित कराने एवं पालना रिपोर्ट निदेशालय को प्रेषित करवाने बाबत।
6. सुरक्षित पत्रावली।

(अरुण व्यास)
मुख्य अभियंता

Signature valid

Digitally signed by Pratik
Chandrashekar Juikar
Designation : Director
Date: 2026.06.20 10:27:56 IST
Reason: Approved

RajKaj Ref No.:
22939308

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